

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.60/93

Tuesday, this the 4th day of January, 1994.

SHRI N DHARMADAN, MEMBER(J)  
AND  
SHRI S KASIPANDIAN, MEMBER(A)

1. CK Bhaskaran, S/o CK Kuttan,  
Aged 46 years, Blacksmith, PWI,  
Southern Railway, Ernakulam.
2. L Madhusoodhanan, S/o Lakshmanan,  
Aged 32 years, Blacksmith, BRI,  
Ernakulam North.
3. PK Velappan, S/o Krishnan,  
Aged 41 years, Blacksmith, PWI,  
Ernakulam South. - Applicants

By Advocate Mr Nandakumar represents Mr K Ramakumar

Vs.

1. Union of India represented by  
General Manager,  
Southern Railway, Madras.
2. The Chief Personnel Officer,  
Southern Railway, Madras.
3. The Divisional Personnel Officer,  
Southern Railway, Trivandrum.
4. PN Raghavan, Senior Gangman,  
PWI Office, Southern Railway,  
Ernakulam South.
5. P Ponnappan Achari, Gangman,  
PWI Office, Southern Railway, Kottayam.
6. TP Thankappan, Gangman,  
PWI Office, Southern Railway, Kottayam.
7. A Sudalai Andi, Carpenter Khalasi Helper,  
PWI Office, Southern Railway, Nagarcoil.
8. S Sukumaran, Carpenter Khalasi Helper,  
PWI Office, Southern Railway, Quilon.
9. T Murugan, Gangman,  
PWI Office, Southern Railway, Quilon.
10. K Raveendran, Dolly Man, BRI Office,  
Southern Railway, Quilon.
11. K Krishnankutty, Trolleyman, BRI Office,  
Southern Railway, Quilon.
12. N Gopalan, Head Trolley Man, BRI Office,  
Southern Railway, Quilon. - Respondents

13. P Murugan, Trolley Man, BRI Office, Southern Railway, Quilon.
14. A Sainulabdeen, Sr.Trolley Man, BRI Office, Southern Railway, Quilon.
15. P Muralidharan, Watchman, BRI Office, Southern Railway, Quilon.
16. R Narayanan, Bridge Khalasi, BRI Office, Southern Railway, Quilon.
17. R Ranganathan, Bridge Khalasi, BRI Office, Southern Railway, Quilon.
18. P Sasimohan, Bridge Khalasi, BRI Office, Southern Railway, Quilon.
19. L Krishnankutty, Bridge Khalasi, BRI Office, Southern Railway, Quilon.

- Respondents

By Advocate Smt Sumathy Dandapani(for R.1 to 3)

By Advocate Shri Asok M Cherian(for R.11, 12, 14 to 19)

N DHARMADAN, MEMBER(J)

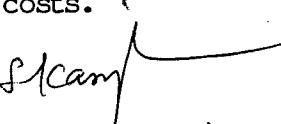
O R D E R

The learned counsel appearing on both sides submitted that the issue arising in this case was considered and decided by this Tribunal in OA-1830/92 and this case can be disposed of following the judgement in that case.

2. The operative portion of the judgement in that case is extracted below:

"The learned counsel for respondents submitted that they are strictly following the directions of this Tribunal in the earlier case O.A-1161/92 and the applicants case for posting in decasualisation vacancies will be considered strictly in accordance with law in their turn depending on their eligibility."

3. We record the above statement and close the O.A. No order as to costs.

  
(S KASIPANDIAN)

MEMBER(A)

  
(N DHARMADAN)  
MEMBER(J)

TRS